IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-610/ND/2017

In the matter of:

DV Exports

....PETITIONER

Vs.

Hindustan Paper Corporation Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 19.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rohit Rathi, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

ORDER

Learned Counsel for the petitioner is present and mentions the Petition. The Petitioner is directed to file an affidavit of service in relation to the advance copy of the application served to the Corporate Debtor at its registered office along with the Tracking report. The petitioner is also directed to take one more notice in relation to the next date of hearing to the Corporate Debtor at its registered office as reflected in the Master Data at page 70 within a period of one week from today (19.12.2017). Upon receipt of notice by the Corporate Debtor, the Corporate Debtor to show cause as to why this petition should not be admitted.

Post the matter on 18.1.2018.

- Sd-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit